

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75324 of 2015

(Arising out of Order-in-Appeal No.37/Commissioner/CE/Haldia/Adjn/2014 dated 22.12.2014
passed by Commissioner of Central Excise, Haldia)

M/s Transafe Services Limited

(Plot no.4 & 5, Kharagpur Industrial Infrastructure, Mauzas Kalaikunda, Nimpura,
Kharagpur, Medenipur West, West Bengal-721 301)

Appellant

VERSUS

Commr. of CGST & Central Excise, Haldia

(25, Princep Street, 3rd Floor, Kolkata-700 072)

Respondent

APPEARANCE

None for the appellant

Mr. S.Dey, Authorized Representative, for the respondent

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. -76954/2025

Date of Hearing : 10.07.2025

Date of Decision : 10.07.2025

Per : R. MURALIDHAR :

Noticing that the appellant was not appearing for the hearings inspite of several notices, during the last hearing on 24.06.2025, an order was passed making it clear that no further adjournment would be granted. Inspite of this order being issued and uploaded in the website and communication sent to the appellant, no one has appeared on date of the hearing.

2. Therefore, we take the view that the appellant is not interested in pursuing the appeal. The appeal stands dismissed on account of non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/-
(Rajeev Tandon)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

SB